

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9403/2022

(Arising out of impugned final judgment and order dated 08-12-2021 in WA No.422/2021 passed by the High Court of Chhatisgarh at Bilaspur)

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 141437/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 141438/2022 - EXEMPTION FROM FILING O.T.)

Date : 14-10-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sameer Shrivastava, AOR
Mrs. Priyanka Shrivastava, Adv.

For Respondent(s) Mr. Vinayak Sharma, Standing Counsel
(arguing Counsel), Adv.
Mr. Ravinder Kumar Yadav, AOR

Mr. Vikramjit Banerjee, A.S.G.
Mr. Mukesh Kumar Maroria, AOR

Mr. Ashish Aggarwal, Adv.
Ms. Ankita Sarangi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioner seeks time as she has received the counter affidavit only yesterday.
2. List after four weeks.
3. The learned counsel for the respondent No.8 states that the earlier AOR having been designated as Senior Advocate, he has filed his vakalatnama.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)